

**GOVERNMENT OF INDIA
HUMAN RESOURCE DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:4242
ANSWERED ON:19.12.2012
EDUCATIONAL TRIBUNALS
Virendra Kumar Shri

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- (a) the institutional arrangement for adjudication of disputes that arise in the higher education sector at present;
- (b) whether any progress has been made in the proposed Educational Tribunals for speedy resolution of disputes in the educational institutes in the country;
- (c) if so, the details thereof; and
- (d) the time by which the Educational Tribunals are likely to be set up?

Answer

MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT(DR. SHASHI THAROOR)

- (a): All disputes in the higher education sector at present are decided by the civil courts of competent jurisdiction or by the state educational tribunals, wherever they are established and empowered as such by the respective State Governments.
- (b) & (c): The Educational Tribunals Bill, 2010 was introduced in Lok Sabha on 3rd May, 2010 and passed by the Lok Sabha on 26th August, 2010. It awaits passage by the Rajya Sabha.
- (d): The setting up of the educational tribunals, as proposed under the Educational Tribunals Bill, 2010, is incumbent upon Parliament passing the Bill.